

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-02-2024 AT 10:30 AM**

**IA No. 266/2020 & IA(IBC) 885/2023 in CP(IB) No. 13/10/HDB/2017**  
u/s. 10 of IBC, 2016

**IN THE MATTER OF:**

M/s. VNR Infra Metal Private Limited

...**Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 885/2023**

Learned Counsel Mr Dishit Bhattacharjee, along with Mr Hemanth Varshney, for applicant present physically.

This is an application filed seeking for fixation of the fee for the liquidator. According to the liquidator the sole member of the COC had not paid the fee contending that, the amount claimed is too high and does not commensurate with the work done by the liquidator.

We have perused the counter filed by the CoC. We are of the view that on the grounds relied on by the COC, the COC cannot pass on its responsibilities of deciding the fee of the liquidator to this Tribunal. As per the existing rules there is no specific provision where under the Tribunal, can fix the fee of the liquidator. This Tribunal is not having any record/report regarding the work done by the Liquidator. Therefore, since it is not the case of the COC that liquidator is not entitled for any amount and only plea being that the amount claimed is too high, the only question now being what would be the reasonable amount the liquidator is entitled to? we dispose of this application with the following directions:

- (i) Let the meeting of SCC be convened by the liquidator as early as possible but not later than 10 days from today.
- (ii) Let SCC in the said meeting, decide and fix a reasonable sum towards the fee & expenses of the Liquidator, by taking into consideration the work done by the liquidator and other relevant factors and also pay the same to the liquidator within a week thereafter and file compliances before this Tribunal.

With these directions this application is disposed of.

**IA No. 266/2020**

After filing compliance in **IA(IBC) 885/2023**, orders will be pronounced in this IA No 266/2020.

**SD/-**  
**MEMBER (T)**

**SD/-**  
**MEMBER (J)**